<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 108 OF 2017</u> <u>APPEAL NO. 142 OF 2017 & IA NO. 272 OF 2017 AND</u> <u>APPEAL NO. 184 OF 2017 & IA NOS. 404, 648 & 816 OF 2017</u>

Dated: 20 th November, 2017							
Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member							
APPEAL NO. 108 OF 2017							
<u>In the matter of:</u> Wind World (India) Ltd. Vs.			Appellant(s)				
Maharashtra Electricity Regulator	y Commission & Anr.		Respondent(s)				
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Mr. Kumar Mihir						
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan for	R-1					
	Mr. G. Sai Kumar Ms. Tripti Pandey for R-2						
APPEAL NO. 142 OF 2017 & IA NO. 272 OF 2017							
In the matter of:							
Bajaj Finserv Ltd. & Ors. Vs.			Appellant(s)				
Maharashtra Electricity Regulator	y Commission & Anr.		Respondent(s)				
Counsel for the Appellant(s) :							
Counsel for the Respondent(s) :	Mr. Buddy A. Ranganadhan for	R-1					
	Mr. G. Sai Kumar Ms. Tripti Pandey for R-2						

APPEAL NO. 184 OF 2017 & IA NOS. 404, 648 & 816 OF 2017

In the matter of:				
Independent Power Producers Association of India Vs.				Appellant(s)
Maharashtra Electricity Regula	tory	Commission & Anr.	••••	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Hemant Singh		
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranganadhan for	R-1	
		Mr. G. Sai Kumar Ms. Tripti Pandey for R-2		

<u>ORDER</u>

IA NO. 404, 648 & 816 OF 2017

I.A. No. 816 of 2017 in Appeal No.184 of 2017 (for condonation of delay in filing rejoinder) is allowed and rejoinder is taken on record.

As agreed by learned counsel for the parties, list these matters for hearing on <u>18.01.2018.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd